

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

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**APPLICATION NUMBER : IA(IBC)/1467(CHE)/2022**

**PETITION NUMBER : IBA/717/2020**

**NAME OF THE APPLICANT : Aditya Birla Finance Limited**

**NAME OF THE RESPONDENT(S) : Anil Kumar Khicha**

**UNDER SECTION : Sec 60(5) of IBC, 2016**

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**ORDER**

Ld. Counsel Ms. Pooja Jhaveri for the Applicant. Ld. Counsel Mr. K. Chandrasekaran for SBI. Ld. Counsel Mr. Raghav Menon for the RP.

In this case, the Applicant sought condonation of delay of 21 days and is seeking an order that the claim as submitted by the Applicant in Form – B Claim with proof by a creditor, be accepted by the Respondent and the name of the Applicant be also added in the list of creditors of the Personal Guarantor.

The reason for the delay is given in para no.19 of the application.

Considering the above, the delay is condoned and RP is directed to consider the claim of the Applicant.

In view of the above, **IA(IBC)/1467(CHE)/2022 is disposed off.**

**List the main petition IBA/717/2020 on 12.06.2024 for hearing.**

-Sd-

**RAVICHANDRAN RAMASAMY  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

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